

DIVISION BENCH
COURT - II

S-1 (ADDITIONAL LIST – II)
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/1382(KB)2020
IA(I.B.C)/317(KB)2024

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH FEBRUARY 2024, 02:30 P.M

IN THE MATTER OF	UCO BANK VS DARJEELING ORGANICTEA ESTATES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Applicant in IA(I.B.C)/317(KB)2024
Mr. Ratul Das, Adv.]
Mr. Ashutosh Singh, Adv.]
Ms. Pallavi Roy, Adv.]
Mr. Rahul Sharma, Adv.]

Mr. Shaunak Mitra, Adv.] For Resolution Professional
Mr. Dripto Majumdar, Adv.]
Mr. Manas Das, Adv.]

Mr. Santosh Kumar Ray, Adv.] For CoC
Ms. Rituparna Sanyal, Adv.]
Ms. Sannojo Chakraborty, Adv.]

ORDER

1. Ld. Counsel for the parties present.

IA(I.B.C)/317(KB)2024

2. Committee of Creditors (CoC) is directed to be impleaded in the Application. The Applicant is permitted to put in Rs.24.00 lakh by way of Demand Draft as per Clause No.6.2 at page 52 of the IA(I.B.C)/317(KB)2024, by tomorrow regarding the balance payment of Earnest Money Receipt (EMD) towards the Resolution Plan.
3. Registry is directed to issue notice to the Committee of Creditors (CoC) by way of Speed Post and e-mail and place the tracking information on record.
4. List this matter for consideration on **15.03.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)